18.11 hrs.

STATEMENT RE: ARRESTS MADE BY POLICE NEAR PARLIAMENT HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) I Mr. Speaker, Sir, the Home Minister had already furnished to the House in his statement made yesterday evening details regarding the arrests made by the police. According to further information received by Government from Delhi Administration, the arrests were made at different places around the Parliament House between 1.30 P.M. and 2.30 P.M. The demonstrators remained at the Police Station till about 4 P.M., when they were brought to the court for court trial. At the Mandir Marg Police Station tea was served twice to the 118 arrested persons who were taken there. The demonstrators who were taken to the Parliament Street Police Station were also served tea and snacks.

As the number of arrested persons exceeded 200, two Magistrates were put on duty for the trial of the cases. While the trial was in progress, water was given to those who asked for it. The complaint that the demonstrators were not permitted to visit the urinals is not correct.

However, the Government will look into a specific complaint regarding mis-behaviour or ill-treatment.

The convicted persons who are serving their sentences in the jail be treated as political prisoners and appropriate facilities under the rules will be provided to them.

Sir, while making the statement yesterday it was informed to the House that about 190 persons including 11 women and 8 minors were arrested. Since then we have received additional information according to which the figures of arrests are 202 persons including 12 women and 7 children.

SHRI S. M. BANERJEE (Kanpur): Sir, I have read yesterday's statement and I have heard today's statement also. I am afraid it is not correct. I am happy that they are trying to investigate into this affair. What we want is that a Committee should be appointed.

In the Mandir Marg Police Station the injured asked for medical help, by a formal application, but the police authorities took no heed of this and even first-aid was not available. 117 people who were kept in police lock-up from 1.30 p,m till late in the night were supplied with nothing but a cup of tea. These 117 people were brought to the Parliament Street Court and placed in a small room together with about 30 policemen. There was no room for all of them even to stand. In this condition they were kept there for several hours. They were refused drinking water and were not allowed Now the hon. even to go the urinals. Minister says that they were allowed to go.

After the trial at about 9 p.m. the last batch of 18 together with 15 CRP men were put in a closed police truck where they could hardly stand. the papers (jail warrants) were not yet ready, the people inside the van were kept condition for more in this suffocating They than an hour. were shouted at, abused in filthy language and insulted at by police officers-in-charge, just because they asked for a slight opening of the door for fresh air.

At about 10 p.m. when we telephoned to all Members of Parliament, Shri Madhu Limaye, Shri Bhupesh Gupta, Shri Janeshwar Misra, Shri Indrajit Gupta and others visited that place. They contacted Shri Chavan and on their intervention a big van was brought. It was found that the small room was unable to accommodate even 10 to 15 people. All these charges are there. Further, that particular officer used filthy languages against everyone. I do not want to mention the abusive language he has used. But when it was reported "we know the officer; we will identify him", he was sent out of the particular room. How can you permit your officers to abuse them like that? Further, they have been punished with imprisonment for one month, which is the maximum punishment which can be given under this section. So, I would demand that this particular officer, who used filthy language, should be suspended immediately.

[Shri S. M. Banerjee]

Here you should remember that it is a question of principle. Today students belonging to or believing in some political party might have been used filthy language. Tomorrow it may well happen that some volunteers who belong to the present ruling party may also court arrest because they want jobs. They will also meet with the same treatment at the hands of the police.

This is a dangerous example which has been set in Delhi itself, the capital of the country. I am really surprised that under the very nose of Shri Chavan and Shri V.C. Shukla all this is happening. I am sorry to find that Shri S.M. Joshi is not present here. Sir, you will be shocked to know that ladies were lifted not by women constables, but by men Contables. We know very some of the constables how behave with shabbily ladies. Yet. they did not take the trouble of using women canstables to deal with ladies.

In view of all this, I demand that there should be a judicial inquiry into the whole affair which will bring in more facts...(Interruptions) Otherwise, inquiry by whom? By the same Deputy Commissioner? Alternatively, I would suggest, Sir, that you should appoint a Committee of Parliament to go into the entire matter.

भी रणधीर सिंह (रोहतक) : जिन्होंने बहकाया है उनको कैंद कीजिये।

श्री स० मो॰ बनर्जी: दैद करा दीजिये, सारे लोगों को कैंद करा दीजिये।

श्री रणधीर सिंह: तुमने बहकाया हैं। तुम्हारी कैंद होनी चाहिये।

श्री स० मो० बनर्जी: अध्यक्ष महोदय, आज आखरी दिन है, बाहर तो यह बोल नहीं सकते हैं, यहीं पर बोल सकते हैं...

श्री रणघीर सिंह : 10-10 हजार में बोलते हैं, ...(स्पवधान)... श्री स० मो० बनर्जी: अध्यक्ष महोदय, मैं घुक्ला जी से निवेदन करना चाहता हूं कि इसके बारे में एक कमीशन की नियुक्ति की जाय और उनको जो एक महीने की सजा दी गई है, यह गलत हुआ है, लिहाजा इन सब को रिहा कर दिया जाय।

भी रणधीर सिंह: स्पीकर महोदय, जहां तक इस मसले का सवाल है कि वे बेकार थे और उन्होंने काननी तरीके से अपनी बात रखी. उस के लिए हमें ही नहीं सारे देश की उन के साथ हमदर्दी है। गवर्नमेंट को इन से बहुत ज्यादा हमदर्दी है, वह इस सिलसिले में कुछ कर भी रही है। ये लोग तो सिर्फ नारे ही लगते रहेंगे, लेकिन हमारी प्लानिंग कमीशन ने पहले भी बहुत किया है और आगे भी करेगी। इन लोगों ने तो उन को अपनी द्कान चलाने के लिए इकट्टा किया है, लेकिन हमें उन के साथ पुरी हमददीं है, क्योंकि वे हमारे ही बच्चे हैं. हमारा खून हैं, हमारे जिस्म का हिस्सा हैं। ये लोग तो बंगाल से इधर आए हैं। लेकिन वे तो सारे दिल्हों और हरियाणा के हैं। ये तो दिखा-वटी मांहै, लेकिन मैं तो ग्रसली मांहैं मेरी हमददीं उन के साथ है।

लेकन, स्पीकर महोदय, एक बात के बारे में सोचना पड़ेगा कि इस किस्म के जो मुजाहरे पालियामेंट के दौरान होते हैं इन के लिए क्या कार्यवाही की जाय। जहां तक मसले का सवाल है, वह तो हम को भी पता है; इन को भी पता है और सारे देश को भी पता है लेकिन सियासी रूप से उन लोगों को आगे कर के ट्रेड यूनियन चलाना, अपनी पार्टी को चलाना, उनको कैंद करा देना, उन के कैरियर को बरबाद कर देना —यह ठीक नहीं है। पढ़े लिखे लड़के हैं—स्पीकर महोदय, बुरा नहीं मानियेगा, मुफे खरी खरी कहने दीजियेगा—जो ग्रेजुएट लड़के हैं, मैट्रीकुलेट अड़के हैं, जिन्होंने बड़ी मुश्किल से बरतन बेच कर, जायदाद बेचकर तालीम हासिल

की है, उन को इन शरीफ आदिमयों ने अपनी पार्टी चलाने के लिए कैंद करवा दिया, एक महीने की कैंद करवा दी. उन के कैरियर को बरबाद कर दिया-चाहे वे 100 थे या 200 थे, उन का जो कन्विक्शन हुआ है, उसके लिए ये जिम्मेदार हैं। अगर हो सकता हो तो इनको कैद किया जाय। लेकिन जो बेचारे इनके आसे में ग्रा गए हैं, इन की बजह से जिनका कन्विक्शन हुआ है, उन के कन्विक्शन को वेव किया जाय। क्यों कि उन का इन्टेन्शन नहीं था, इन के हत्थे चढ गए और उनकी जिन्दगी बरबाद हो गइ श्रीर थाने में अंगुठा लग गया होगा और पुलिस के रेकार्ड में वह कनविक्ट गिने गये। मैं चाहुँगा उन के कैरियर का ध्यान रखते हए, जो सजा होगी वह होगी, आप डायरेक्शन जारी करें, एक, दो दिन के बाद, भ्रगर किसी ने वायलेंस किया हो तो उन को आप सैपरेटली टीट करें. लेकिन बाकी को ऐडमौनिश कर के छोड दें और इन पढे लिखे नौजवानों का कैरियर खराब न हो। इन को बार्न किया जाय कि ग्रगर ग्रागे ऐसा किया गया तो उन के लीडरों को पकड लिया जायगा ।

श्री स॰ मो॰ बनर्जी: माननीय रणधीर सिंह ने हमारा नाम लिया, मैं उन को बताना चाहता हं कि हम को सजा से डर नहीं है। अगर जेल जायेंगे तो किसी काले कानून को तोडने के जुमें में जायेंगे। करण्शन में नहीं जार्येंगे। ग्राज सारे देश के लोग रोटी रोजी की मांग करते हैं, उन का नारा था "यह देखो कांग्रेस का खेल मांगी रोटी दे दी जेल"।

SHRI JYOTIRMOY BASU (Diamond Harbour): The Central Government here has been responsible for fiscal and economic measures in the last twenty years. solving the unemployment problem of youngmen is concerned, they have utterly, miserably, failed. They have no right to be here.

What are these people wanting who have come from every nook and corner of the co-

untry? they have come for an opening of their irliving. They want to survive. They want to live. Sir, you are the head of this Lok Sabha but a lok cannot come to Lok Sabha. In a radius of two or three miles, there is ocean of 144. Delhi should be re-named as a city of 144. According to your rules, there is a provision for presentation of petition. There could be a crowd of 20,000 people who would like to come and present a petition and come at your door-step. it cannot be done because 144 stops them from doing so.

I have been recently a State guest for a very short while. What I say is these persons who have really come for an opening of survival should be released by the Delhi Administration and, until such time it is done, they should make sure that they are comfortable. The whole of Tihar Jail is infested with mosquitos and there are no misquito nets available there. With great difficulty, we got misquito nets for us. am quite sure these couple of hundred chaps who have been put behind the bar have been left without misquito nets. I would request the Home Minister to provide all the amenities until they are released and they should be released as soon as possible.

SHRI HEM BARUA (Mangaldai) 1 Sir, Parliament is a temple of the people but the Indian people cannot come to Parliament because of you. You have advised this Government to impose 144 roundabout Parliament House. That is my information. Whatever that might be, these young people who came to ventilate their genuine grievances were not only arrested but were also beaten, put in the police lock-ups and sent to jail.

May I know from the Government, since they are going to be treated as political prisoners as the Minister just now said, whether all the advantages that are generally made available to political prisoners will be made available to them or not and whether the Government are going to instruct policemen and the Delhi Police Superintendent not to take to violence against these innocent young people?

भी प्रेमचन्द वर्मी (हमीर पुर) : अध्यक्ष महोदय, इस बात से तो हम सभी सहमत हैं

(St.)

[श्रीप्रेम चन्द वर्मा] ।

कि देश के जो नौजवान बच्चे यहां आये हैं. ग्रगर उनके साथ दृष्यंवहार हुआ है तो वह उचित नहीं है। अगर किसी पुलिस अफसर ने कोई ज्यादती की है तो उसके बारे में गृह मंत्री जी को ठीक तौर पर इन्क्वायरी करनी चाहिये और जो कुछ भी वे कर सकते हैं वह करें। लेकिन इसके साथ ही साथ इस मसले को हंसी मजाक ग्रौर जिस ढंग से लिया जा रहा है वह ठीक नहीं है। आज हम उन नौजवानों को उस तरफ खदेड़ रहे हैं, उस ्तरफ लगा रहे हैं, बेकारों के रूप में वह एजिस्टेशन कर रहे हैं ...(व्यवचान)... आज शायद यह महसूस हो कि हम उनकी उपेक्षा कर रहे हैं लेकिन एक जमाना आयेगा जबकि नौजवानों की इस समस्या को कन्दोल करना मुश्किल हो जाएगा। ये लोग यहां पर जो बात कर रहे हैं, अगर मैं इनसे पूछ कि बंगाल और केरल में क्या हाल है तो शायद वह ग्रलग बात होगी। ये बात का खयाल नहीं करते ...व्यवधान... इस देश को और इस सरकार को ये इसलिए कोसते हैं क्योंकि यहां पर बोलने की पूरी म्राजादी है और अध्यक्ष महोदय, आप भी बडी मेहरबानी करके इनके साथ रियायत करते हैं, आपकी मेहरबानी का ये लोग नाजायज फायदा उठाते हैं। इस पालियामेंट के फोरम को ये लोग अपनी पब्लिसिटी के लिए इस्तेमाल करते हैं. अपने पोलिटोकल एम के लिए इस्तेमाल करते हैं। मैं समभता हूं इस बात. का घ्यान रखा जाना चाहिये कि पालियामेंट के इस फोरम को जनता की भलाई करने के श्रीर उनकी मुसीबतों को दूर करने के लिए इस्तेमाल किया जाये। जितना भी समय हो उसका ठीक तौर पर इस्ते-माल किया जाये। लेकिन ये लोग तो शरारत करते हैं. लोगों को मिसलीड करते हैं। इसको रोकने के लिए होम मिनिस्टर साहब को मूना-सिब कदम उठाने चाहियें।

भी श्रीचन्द गोयल (चण्डीगढ़): अध्यक्ष महो-

दय, जिस द्ष्टिकोएा, आदर्श और उद्देश्य को लेकर इन लोगों ने प्रदर्शन करने की कोशिश की और श्रपनी भावनाओं को जनता के प्रतिनिधियों तक पहुंचाने का प्रयत्न किया, वह एक बुनियादी प्रश्न है। वे नौजवान इस बात की प्रतीक्षा में थे कि चतुर्थ पंचवर्षीय योजना का जो प्रारूप इस सदन के सामने आया क्या उसमें इस बात की व्यवस्था की गई है कि शिक्षित और अशि-क्षित बेकारों को किसी न किसी रूप में रोज-गार मिल सकेगा। मैं समझता हूं उनके द्वारा पेटीशन देने का उद्देश्य यही या कि क्याहम अपनी पंचवर्षीय योजना पर पूनः विचार करके इस बात की व्यवस्था कर सकते हैं? यह एक बुनियादी प्रश्न है जिस पर इस सरकार को विचार करना होगा।

दूसरा प्रश्न यह है कि जो ऐसे आदर्श ले कर हमारे सामने आते हैं उनको हम राजनीतिक कैदी के रूप में देखते हैं या सर्वसाधारण कैदियों के रूप में देखते हैं। अगर हम उनको राजनी-तिक कैदियों के रूप में दैखते हैं, तो फिर उनके साथ हमें दूसरे प्रकार का व्यवहार करना होगा। क्योंकि वे लोग एक उद्देश्य और मिशन को लेकर यहां पर आये थे। तो क्या सरकार आज पश्चाताप करने के लिए तैयार है उस गलती के लिए जो कि उनके साथ दुर्व्यवहार करने पर हुई है और आगे उनके साथ राजनीतिक कैदियों जैसा ही व्यवहार करेगी?

SHRI S. KANDAPPAN (Mettur): A statement by the Minister and a counterstatement by Shri S. M. Banerjee, have been made here. I would like to know from the Minister as to how he is going to find out the charge that has been alleged from this side of the House. Normally, in this kind of a thing, what happens is that, when they refer the matter to the police, they would try to justify the actions that they have taken. In this case, I think, they should be guided by the charge made by the members who courted arrest.

SHRI S. KUNDU (Balasore): see, Sir, what the Minister is doing. For the past ten minutes he has been engaged in a conversation.

SHRI S. KANDAPPAN: The problem

MR. SPEAKER 1 Mr. Kandappan is in charge of the floor. He is on his legs.

SHRI S. KANDAPPAN: Instead of trying to justify the statement that the hon. Minister has made here after making an inquiry and examination through responsible officials, they should, I think, in view of the gravity of the charges made namely that the arrested persons were not permitted to go to the urinal and the other charge is graver namely that the women prisoners were lifted physically. I think, Sir, when they were in a position to identify the officer concerned, the Government should not hesitate to suspend him as a precaution so that this kind of thing is not allowed to be perpetuated in that Department.

Secondly some members seem to think that it is a sort of an isolated phenomena or a sort of political attempt by interested parties to put up a show in the capital city. I am afraid that that is not the correct picture. Though it may appear to be so, I feel, as a responsible member of a Party which is ruling in a S:ate, we know what difficulties we are facing because of our plans. I am afraid years ahead and in the near future we may be faced with a very colossal problem which we may not be able to face at all in this country. Unfortunately the draft Fourth Five Year Plan has not given us any glimpse of hope to these lakhs and lakhs of unemployed people in this country. This is a wider question. Still I would like to draw the attention of the Government because this has come up before the House for the past 2 weeks. First people from Kerala came and they agitated. Then the other thing has happened. Will the Government make at least a gesture and make a statement to assuage the feelings of the unemployed people that they will be able to solve the problem?

SHRI R. D. BHANDARE (Bombay Central): In view of the fact that there is unemployment of the educated on a large scale and in view of the fact that whereever there is poverty and misery and unemployment the communists are found to take advantage of it and in view of the fact (Interruptions)...

SHRI R. D. BHANDARE: I am asking a question to the Minister. In view of the fact that the session is over and along with the session Sec. 144 also will be withdrawn, may I ask the Minster that in order that the career of the youngsters may not be spoiled, these youngsters may be released as soon Sec. 144 is withdrawn.

SHRIS. M. BANERJEE: This is the best speech of Mr. Bhandare this session.

भी रवि राय (पूरी): अध्यक्ष महोदय, स्टडैंटस फेडरेशन और युथ फेडरेशन के नेतत्व में जो नवयुवकों और नवयुवितयों ने बेकारी के सवाल को लेकर कल यहां प्रदर्शन किया और जिसके कि चलते पुलिस द्वारा उनकी गिरफ्तारी की गई और उन पर अत्याचार भी हुआ। उसके लिए मैं उन विद्यार्थियों, नवयुवकों व नवयवतियों को घन्यवाद देना चाहता हं, बघाई देना चाहता हं कि देश के सामने आज जो बेकारी का गम्भीर सवाल मौजूद है उसे इस संसद् के माननीय सदस्यों के सम्मुख इस तरह से लाये।

देश में भारी मात्रा में जो प्रशिक्षित इंजी-ः नियर्स बेकार थे ग्रौर सरकार ने इन वंकार इंजीनियरों का मसला तब जाकर अपने हाथ में लिया जब इन इन्जीनियरिंग में प्रशिक्षित व्यक्तियों ने यहां आकर बेकारी के विरोध में भूख हडताल की स्रीर अपने को गिरफ्तार कराया । यह सदन जानता है और अध्यक्ष महो-दय आप भी जानते हैं कि पिछले साल जब बेकार इन्जीनियर लोगों ने यहां आकर घरना दिया. पंजाब आदि प्रदेशों से आकर उन लोगों ने यहां पर घरना दिया, हम लोगों का घ्यान खींचा और जेल गये उसके बाद सरकार का ध्यान उनके मसले की ओर गया।

अध्यक्ष महोदय, मैं भंडारे साहब को घन्य-वाद देता हं इसके लिए कि उन्होंने बहुत अच्छी बात कही है। नवयुवकों को गिरफ्तार किया

[श्री रवि राय]

गया है और उनके ऊ र अत्याचार किये गये हैं। मैं जानना चाहता हूं कि उनके साथ जेल में राज-नीतिक कैदी जैसा व्यवहार हो रहा है या नहीं हो रहा है?

कौन लोग हैं जो आकर इस तरह से प्रद-र्शन करते हैं ? क्या कारण है कि वे ऐसा करते हैं ? इसका कारए। यह यह है कि चौथी योजना का जो डाफ्ट है उसमें बेकारी की समस्या के समाघान के लिए सरकार के पास कोई समयबद्ध कार्यक्रम ही नहीं है। इसको हमारे दोस्त श्री जार्ज फर-नेन्डीज ने कल हाउस में अच्छी तरह से बताया था। ये जो लोग आकर प्रदर्शन करते हैं हमारे ही तो भाई हैं, लड़के हैं। आप देखें कि हर साल पच्चीस लाख नवयुवक मैटिक पास करके सडकों पर भा जाते हैं और पांच लाख कालेजों से निकल कर सड़कों पर आ जाते हैं। ये जो तीस लाख भारत के भविष्य हैं, इनका क्या बनेगा ? मैं जानता हं कि शुक्ल जी इसके बारे में कोई संतोषजनक उत्तर नहीं दे पायेंगे। अब ये जो तीस लाख बच्चे जो देश का भविष्य हैं, कहां जायें ? ये अपनी बात को समभाने के लिए और संसद के सामने रखने के लिए यहां आते हैं और शान्तिपूर्ण ढंग से प्रदर्शन करते हैं। मैं जानना चाहता हं कि ये जो देश के भविष्य हैं, हमारे खून के खून हैं, हम लोगों के भाई हैं, लड़के हैं, इनके बारे में सरकार उदारता बरतेगी और सहानुभूतिपूर्वक इनके केसिस पर विचार करके इनको फौरन रिहा करेगी भौर उनके खिलाफ जो मुकदमे हैं, जो मामले हैं, उनको वापिस लेगी? क्या मंत्री महोदय इसके बारे में कोई आक्वासन सदन को देंगे ?

SHRI NATH PAI (Rajapur): On 3 occasions in less then 72 hours, the Prime Minister of India expressed her deep concern at the growing unemployment among the educated. Only 48 hours back, she assured a Youth Delegation led by Shri Kundu that I am deeply worried about the volume of unemployment in the country and Govern-

ment would like to do everything possible to redress the legitimate grievances of the youth.' May I know, how they propose to deal with it? Here are 200 young man. It does not matter which party led them. I was a little distressed to hear from Chaudhuri Randhir Singh who was saying that somebody brings the procession. is poverty that brings the procession. unemployment that brings the procession. He said-and I understand his concern-about not destroying the careers and all that. Quite true. These young men don't have hope of any career. That is why they were coming here; not that they have a career which somebody is ruthlessly ruining. There is no hope of any career before them. I therefore, want to ask them, if this the manner of implementing these things? If it is not, would the Minister think of immediately releasing them? They should be immediately, unconditionally, released.

Sir, they come to focus the attention of Parliament on a problem which is agitating not only Delhi, but the whole country. Let us not forget, Sir. The most dangerous explosive element in India in polity, is not the Naxalites, but the growing discontent of the educated unemployed. And it cannot be dealt with by shutting them behind bars. On the contrary, they should be treated with sympathetic understanding. Today it is Delhi, tomorrow it will be Bombay, and day-after-tomorrow, Calcutta.

I have to ask you only one thing. Let not, in people's minds, Parliament be synonymous with contrallment of the liberties of our people. Parliament should be synonymous with more liberty for the people. But, unfortunately, what is happening is, when Parliament meets in Delhi, rightly or wrongly, a feeling is growing that Parliament session in Delhi means that the citizens of Delhi cannot demonstrate, cannot hold meetings, cannot take processions, etc. You, Sir, as the guardian of the House, and therefor, symbol of our liberties, owe it to us and your high status to see that this equation is broken.

MR. SPEAKER: I have power in these four walls only.

SHRI NATH PAI: In my life, the highest honour, so for as I am concerned, is that I belong to the Parliament of India.

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But if this is the connotation that when I am in Parliament, citizens cannot come, citizens cannot agitate, citizens cannot protest, then I have to strongly protest against that attitude.

Finally I want to say this. Let him be chivelrous and generous. There might have been a technical violation of the law. But it was for a good cause. In keeping with the assurance of the Prime Minister, they should be immediately and unconditionally released and I hope preventive measures to remove their grievances would be employed by the Government.

SHRI TULSHIDAS JADHAV (Baramati): Is there any improvement made in the jall in the independent period, or is it like the British time? My second question is, why the lady police corps are not used on such occasions? My third question is: Keeping in mind the wishes of the House, will the Government release the people, if so when?

SHRI TENNETI VISWANATHAM (Visakhapatnam): Originally 1 did not want to participate because all my friends have said what is necessary to be said. But when Shri Varma and Shri Randhir Singh cast aspersions on the capacity of the youth of this country and said that they are being misled by political parties, I thought I should tell you, the House and those freinds particularly that the youth of this country are now a little more intelligent than all the Members of Parliament...

AN HON. MEMBER: Put together.

SHRI TENNENI VISWANATHAM: They have got greater imagination and their horizon is much wider than the horizon which you and I have got. Let there be no misunderstanding about that. I join others in the request that they should be immediately released and an atmosphere created in this country to show that the Government and Parliament of this country are on the side of progress and forwardness and that they are not sticking to old traditions. Shri Jyotirmoy Basu will correct me if I am wrong, as soon as the UF Government came to power, the practice of promulgating

Section 144 at the time of Assembly session in Calcutta was given up. I trust that the day will come very soon when this 144 will be lifted at the time of Parliament session here and State Assembly sessions in the various States.

भी योगेख शर्मा (बेगुसराय): अध्यक्ष महोदय, जब मुझे मालूम हुआ कि कल जो लोग गिरफ्तार हुए थे, वे अनशन पर हैं, तो मैं आज दोपहर को जेल गेट पर गया। जेल के सुपीर-टेन्डेन्ट बहुत ही भद्रता के साथ मिले, लेकिन उन्होंने लाचारी जाहिर की। जब हम लोग बात कर रहे थे, तो सबर माई कि ऊपर से म्रादेश मिला है कि तमाम कैंदियों को उच्च श्रेणी दे दी जाये, जब यह खुशखबरी मिली, तो मैंने जन से कहा कि जो लोग अनशन पर हैं, मैं उन का अनशन तुड़वाने में आपकी सहायता कहंगा भीर मैंने म्रनशन तुड़वा दिया।

अध्यक्ष महोदय, आप को भी जेल जीवन का तजुर्बा होगा। आपका पुराना तजुर्बा है, जब कि हमारा पुराना तजुर्बा भी है और नया भी है। नया तजुर्बा यह है कि उच्च श्रेणी प्राप्त हो जाने के बाद उसकी सब सुविधायें मुहैया करने में तीन, चार, पांच, छः दिन लग जाते हैं। इस निए ग्रह-मंत्री से मेरा निवेदन है कि वह तुरन्त ही वे सब सुविधायें उन्हें उपलब्ध कराने की कपा करें।

श्री नाथ पाई: उनको आज हो मुक्त किया जाये।

श्री योगेन्द्र कार्मा: शायद यह समक्ता जाये कि चूंकि वे मेरे दल से सम्बन्धित हैं, इसलिए मैं उनको रिहाई की मांग कर रहा हूं। यदि उन की रिहाई हो जाये, तो सबसे अच्छी बात है।

मैंने सुपरिंटेन्डेन्ट साहब से पूछा कि क्या किसी कैदी को कोई चोट आई है। उन्होंने कहा कि नहीं। मैं समभता हूं कि ग्रह-मंत्री ने उनके ही [श्री योगेन्द्र शर्मा]

जैसे अफसरों की रिपोर्ट के आधार पर कहा है कि किसी को चोट नहीं आई है। लेकिन मैंने खुद कैदियों से मुलाकात की है। पटना के एक विद्यार्थी, राजेन्द्र मंडल, ने मुक्ते अपनी पीठ दिखाई। उसको लाठी के घूंसे की चोट लगी है। दिल्ली का ही एक विद्यार्थी है लल्लन प्रसाद उम्में लल्लू। उसकी पसली दूट गई है और उस से वह कराह रहा है, लेकिन अभी तक उसका कोई इलाज नहीं किया गया है। मैं समभता हूँ कि यदि गृह-मंत्री वहां जाकर उन लोगों को देखें, तो शायद मेरे बयान की सत्यता उन्हें मालुम हो आयेगी।

तीसरी चीज—हम को यह भी मालूम हुआ है कि कैदियों ने अपनी शिकायतों के बारे में एक दरस्वास्त जेल सुपरिटेन्डेन्ट को दी है। क्या क्या उसमें शिकायतें हैं, क्या गृह-मंत्री बतला-एंगे?

म्राखिरी बात यह है कि उन कैदियों में से बहुत से विद्यार्थी ही नहीं परीक्षार्थी भी हैं, ए-जामिनीज हैं, तो यहां पर जो विचार तमाम लोगों की ओर से प्रकट किए गए हैं यदि उन विचारों के प्रति हमारे गृह-मंत्री उदारतापूर्ण रख अपनाएं तो उन शिक्षार्थियों और परीक्षा-धियों की भी समस्या हल हो जाएगी।

SHRI K. SURYANARAYANA (Eluru):

** Unemployment is there not only among
the student population or in towns but it is
there in the rural areas also. Unless this
problem is considered without any political
consideration it may not be possible to solve
it. All parties should consider this problem
without any political consideration and
help the Government in finding out a plan
for its solution.

MR. SPEAKER: Now Shri S. Kundu. He is the only Member left over from the PSP. Today being the last day of the session, I am allowing him. But next session I shall be

very strict, and I shall call only one Member from each Party. After all, there must be some rule.

SHRI NATH PAI: You yourself had stated that today being the last day of the session, you would relax the rule.

MR. SPEAKER: Since today is the last day of the session, I do not mind. Shri K. Lakkappa is also there. If he wants to speak, he may also speak.

SHRI NATH PAI: We do not do this on ordinary days. But today being the last day of the session, we are doing it.

MR. SPEAKER: That is why I am provoking Shri K. Lakkappa also to speak.

SHRI S. KUNDU: I thank you for having been so gracious enough to allow us to raise these points. I would ask only two specific questions. On the 15th instant, when I came here to Parliament, somebody told me--I know the person---that the punishment was going to be very severe on that day. I was really astonished how this information had come to that person when no arrest had been made and nothing had been done. But I was surprised when while I was travelling in the bus some Members of Parliatold me that the students had been punished with the maximum sentence of one month. As you know, Sir, under the statute the maximum punishment is not given to anybody, it is not given even to the worst criminal. Violation of section 144 will constitute an offence under section 158 and this is administered by the executive magistrates who are directly under the Home Ministry. I have information that some under secretary was given specific orders to see that they were given severe punishment in order that such things might not recur. It is very shocking that this has happened. I would like to know specifically whether these things are true or not.

When they were in jail—this was what one Member of Parliament had told me these boys asked for water. The magistrate was there and he said 'Yes, I have asked the police people for water'. For three

^{*}Translation of the speech delivered in Telugu.

hours they did not get any water. Again, they told the magistrate 'we asked for water but we have not got it'. The magistrate said 'What can I do? I have passed on the orders? I have conveyed your desire to have water, but it has not come. can I do? So, I would like to seek clarification on these two points.

Finally, I would appeal to you and I would request you sometimes do in your wisdom, to tell Government to release these boys.

श्री यशपाल सिंह (देहरादून): श्रीमन्, मैं भारत सरकार की तरह से गुटों से अलग हैं। जब इन्हें यु० एन० ओ० में टाइम मिलता है तो मुक्ते आप के इजलास में टाइम जरूर मिलना चाहिए क्योंकि मैं इनकी नीति के अनुसार गृटों से अलग है। मेरी अर्जयह है कि बच्चों को यह राइट है कि वह पालियामेंट के सामने आकर डिमांस्ट्रेशन करते और वह बिल्कुल शान्तिपूर्ण थे, जो कुछ भी ज्यादती हुई है सरकार की तरफ से हुई है। मैं दो सजेशन सरकार को देना चाहता हं। पहली तो यह है कि जिन स्टेटस से वे लोग आये हैं और जहां बेकारी और अनरेस्ट है-वहां के मंत्रियों से जवाब तलव किया जाय। दसरे-वे इतने इन्नोसेन्ट हैं, इतने बेगुनाह हैं कि उन को एक-कलम छोड दियां जाय। सरकार के लिए यह बड़ी शर्म की बात है कि उन जैसे बेगूनाह बच्चों को जेल खाने में रखा है। मैं माननीय मंत्री जी से दरस्वास्त करूंगा कि उनके रिलीज के आईर फौरन किये जायं। वहां सरकार ने ज्यादती की है, उन बच्चों ने कोई अनुचित काम नहीं क्तियाथा।

Arrest of

Demonstrators (St.)

SHRI VIDYA CHARAN SHUKLA: The problem of educated unemployed is really a serious one and we are trying to tackle it in the best possible way we can. But trying to force the way into the Parliament House is not the way to solve the problem or even tackle this problem.

SHRI RABI RAY: What is the way?

SHRI VIDYA CHARAN SHUKLA: There is a well-known procedure according to which people come and witness our proceedings and it has been laid down by you. According to that procedure every day hundreds of citizens come and watch our proceedings. It is our responsibility to keep order and as long as we are in power we shall keep order in the proper manner... (Interruptions.)

We have already announced that all these persons who had been arrested would be treated as political prisoners and the facilities admissible to them would be given to them and we shall see that they are comfortable... (Interruptions)

AN HON. MEMBER: What about their immediate release?

SHRI VIDYA CHARAN SHUKLA: Various suggestions have been made by hon. Members and we shall consider all of them.

18.50 hrs.

The Lok Sabha then adjourned sine die.